

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III

IB-564/ND/2019

In the matter of :

India Factoring and Finance Solutions (P) Ltd

..PETITIONER

Vs.

Globalite Industries (P) Ltd

.RESPONDENT

SECTION

Under Section 7 of IBC, 2016

Order delivered on 08.3.2019

Coram :

(Dr. Deepti Mukesh),

Hon'ble Member (Judicial)

Ms. Deepa Krishan,

Hon'ble Member (Technical)

For the Petitioner /Op. Creditor : Mr. I.P.S. Oberoi, Advocate

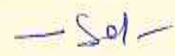
For the Respondent/Corporate Debtor :

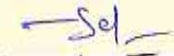
For the Intervener :

ORDER

Notice to the Corporate Debtor vide all modes including through the process of this Bench, returnable on 28.3.2019. The Corporate Debtor be also served through its Directors. Affidavit of service be filed.

List on 28.3.2019. (Dasti process is permitted).


(DEEPA KRISHAN)
MEMBER (TECHNICAL)


(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)

Surjit